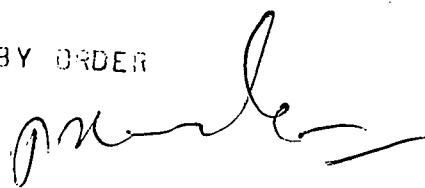


DA NO 2551 / 96

(2)

DA has been disposed of by Hon'ble Chairman  
K. Muthukumar  
and Hon'ble Mr. ~~S. R. Biswas~~, Member (A),  
on 11-12 Dec. 96.

BY ORDER



COURT OFFICER/COURT-I

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

D.A. NO. 2551/1996

(3)

Wednesday, this the 11th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Jai Kishan Prashad S/O  
Ram Laxman Prashad,  
Highly Skilled Driver,  
under Dy. Chief Electrical  
Engineer (Constn.),  
Northern Railway,  
New Delhi.

... Applicant

( By Shri B. L. Madhok, Advocate )

-Versus-

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Chief Administrative Officer (Constn.),  
Northern Railway,  
Kashmere Gate,  
Delhi.
3. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
4. Dy. Chief Electrical Engineer (Constn.),  
Northern Railway,  
D.R.M.'s Office,  
New Delhi.

... Respondents

( By Shri R. L. Dhawan, Advocate )

The application having been heard on 11.12.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicant seeks a direction to third respondent  
to give him placement in the seniority list, grant

...contd.

lien and regularise him. The application is misconceived as this Tribunal does not act as a first level administrative authority. But that is not to say that respondents can shirk their responsibility. We direct third respondent to consider A-11 representation, pass a speaking order thereon within four months from today and communicate the same to applicant. Shri R. L. Dhawan who has appeared for respondents, will ensure that this order is complied with.

2. Application is disposed of as aforesaid.

Dated, this the 11th December, 1996.

  
( K. Muthukumar )  
Member (A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/